GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 11/2020 -Customs (ADD)

New Delhi, the 3rd June, 2020

G.S.R.--(E). -Whereas, the designated authority vide initiation notification No. 7/16/2019-DGTR dated the 3rd October, 2019, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd October, 2019, has initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of ‘Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants as per the detailed description hereunder’ originating in or exported from People’s Republic of China, Malaysia and the Republic of Korea, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 28/2015-Customs (ADD) dated the 5th June, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 462(E), dated the 5th June, 2015 and has recommended for extension of anti-dumping duty on imports of ‘Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants as per the detailed description hereunder’ originating in or exported from People’s Republic of China, Malaysia and the Republic of Korea, for a further period of six months till the 4th December, 2020, in terms of sub-section (5) of section 9A of the Customs Tariff Act.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 28/2015-Customs (ADD) dated the 5th June, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 462(E), dated the 5th June, 2015, namely:

In the said notification, after paragraph 2 and before the Explanation, the following paragraph shall be inserted, namely:

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed under this notification shall remain in force up to and inclusive of the 4th December, 2020, unless revoked, superseded or amended earlier.”

[F. No. 354/62/2015-TRU (Pt. II)]

(Gaurav Singh)
Deputy Secretary to the Government of India

Note. - The principal notification No. 28/2015-Customs (ADD) dated the 5th June, 2015, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 462(E), dated the 5th June, 2015.